

Patil, Shri S. B.
 Patil, Shri T. A.
 Peje, Shri S. L.
 Qureshi, Shri Mohd. Shafi
 Raghuramaiah, Shri K.
 Rao, Shri J. Rameshwar
 Rao, Shri M. S. Sanjeevi
 Reddi, Shri P. Antony
 Reddy, Shri M. Ram Gopal
 Reddy, Shri P. Ganga
 Saini, Shri Mulki Raj
 Sanghi, Shri N. K.
 Sarkar, Shri Sakti Kumar
 Shafec, Shri A.
 Shenoy, Shri P. R.
 Shetty, Shri K. K.
 Siddayya, Shri S. M.
 Sujanarayana, Shri K.
 Tulsiram, Shri V.
 Ukiy, Shri M. G.
 Unnikrishnan, Shri K. P.
 Vekaria, Shri

NOES

Bhagirath Bhanwar, Shri
 Bhattacharyya, Shri S. P.
 Deb, Shri Dasaratha
 Dutta, Shri Biren
 Giri, Shri S. B.
 *Gowda, Shri Pampan
 Goswami, Shrimati Bibha Ghosh
 Halder, Shri Krishna Chandra
 Hazra, Shri Monoranjan
 *Mandal, Shri Yamuna Prasad
 Mavalankar, Shri P. G.
 Mohammad Ismail, Shri
 Mukherjee, Shri Saroj

Roy, Dr. Saradish
 Saha, Shri Ajit Kumar
 Sen, Dr. Ranen
 Shastri, Shri Ramavatar

MR. DEPUTY SPEAKER: The result* of the division is:

Ayes 63; Noes: 17.

The motion was adopted

14.52 hrs.

STATEMENT RE: RAILWAY ACCIDENT AT KATHGARH

MR. DEPUTY-SPEAKER: Before we take up the next item, we shall hear the Deputy Minister for Railways on the tragedy yesterday, resulting from the train collision.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI KURESHI): With a deep sense of sorrow and regret I have to inform the House of a serious accident that took place in the early hours of this morning near Moradabad on the Northern Railway.

At about 00.45 hours, 66 Down Dehradun-Varanasi Janata Express collided with a stationary Goods train at Kathgarh left Bank station on the Moradabad-Bareilly single line section.

As a result of the accident the engines of both the trains derailed. A Third class bogie marshalled next to the engine of the Express train also derailed and telescoped.

Immediately on receipt of the information about the accident the Railway Medical Van accompanied by Railway doctors and other medical staff was rushed to the site of the accident. Senior officers from Moradabad Division as well

*Wrongly voted for NOES.

NOES : Shrimati Roza Deshpande.

**The following Members also recorded their votes :

AYES : Sarvshri Kushok Bakula, Sheo Pujan Shastri, K. Lakkappa, Raja Kulkarni, Yamuna Prasad Mandal and Pampan Gowda;

us Northern Railway Headquarters and the Railway Board have rushed to the site. 14.54 hrs.

According to the latest information available, 40 persons have been killed and 56 others injured, of whom 8 are reported to be grievously hurt. Nineteen injured persons, after being rendered first aid on the spot have been hospitalised in the Railway and Civil hospitals at Moradabad. The remaining 37 who had trivial injuries were discharged after first aid.

I got the information about this accident at Moradabad while travelling by Lucknow Mail and I proceeded to the site immediately to make an on-the-spot assessment and supervise rescue and relief operations. I am coming directly from the tragic site.

Compensation of Rs. 50,000 will be paid in the case of those who have died or have suffered permanent total disablement as a result of this accident. Other injured will also receive compensation on the prescribed scale.

The Additional Commissioner of Railway Safety, Northern Circle, will hold a statutory inquiry into this accident.

SHRI RAMAVATAR SHASTRI (Patna) : The Railway Minister should resign immediately on this point. . . (*interruptions*).

श्री माहम्मद इस्माइल (बैरकपुर) : रेलवे मंत्री को इस पर इस्तीफा देना चाहिये ।

श्री इसहाक सम्भली (अमराहा) : डिप्टी स्पीकर साहब, यह मेरे जिले में हुआ हादसा है, मुझे चन्द अल्फाज कहने का मौका दिया जाय ।

MR. DEPUTY SPEAKER : Mr. Sambhaliji, you are now in the Panel of Chairmen. When you come here you will see the Rules that when a Minister makes a statement, no questions can be asked. You can take some other opportunity on a future occasion to discuss the statement made by the Minister. The Rules are there. (*Interruptions*) No. please.

WATER (PREVENTION AND CONTROL OF POLLUTION) BILL

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): Mr. Deputy-Speaker, Sir, the problem of pollution of rivers, streams and wells has assumed considerable importance and urgency in recent years as a result of the growth of industries in the post-Independence period and the increasing tendency towards urbanisation. The increased use of chemical fertilisers and pesticides has also added to the pollution of water courses. It has become necessary to ensure that the domestic and industrial effluents are not allowed to be discharged into the water courses without adequate treatment, as such discharges would render river water unsuitable for drinking and harmful for aquatic life. It is to be remembered that large sections of the rural community still depend on rivers for their drinking water and we owe it to them that the quality of this water is not allowed to deteriorate beyond permissible limits. Besides, even for industrial use as well as for irrigation purposes the quality of the river water has to be preserved.

A Committee was set up in 1962 to draw a draft enactment for the prevention of water pollution. The report of the Committee was circulated to the State Governments and Union Territories and was also considered by the Central Council of Local Self Governments in September, 1963. This Council resolved that a single law regarding measures to deal with water pollution control both at the Centre and at the State levels may be enacted by Parliament. A draft Bill was accordingly prepared and was considered by a joint session of the Central Council of Local Self Governments and the Fifth Conference of the State Ministers of Town and Country Planning held in 1965. As per the decision of the above joint session, the draft Bill was considered in detail by a Committee of Ministers of Local Self Government from the States of Bihar,